

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 204  
Appeal No. 05/252(1)/JPR/2022  
Under Section 252(1) of  
Companies Act, 2013**

**In the matter of:**

**Registrar of Companies**

**...Appellant**

**Versus**

**M/s Advina Infrastructure Development Company Pvt. Ltd. ...Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

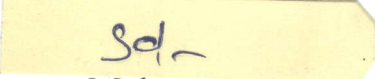
**Present Through Video Conferencing: -**

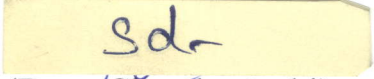
For the Appellant : Pooja Singh, JTA  
For the Respondent : Prateek Kedawat, Adv.

**ORDER**

Heard Ms. Pooja Singh, JTA appears on behalf of the office of RoC. Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent. Reply has been filed by the Respondent. However, the same has not been served to the RoC. Learned Counsel for the Respondent is directed to serve a physical copy of reply to the RoC within seven days. List the matter for further consideration on

04.11.2022

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

September 29, 2022